

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3373**

**TO BE ANSWERED ON THE 1<sup>ST</sup> JANUARY, 2019/, PAUSHA 11, 1940 (SAKA)**

**PREVENTION OF ATROCITIES AMENDMENT ACT, 2018**

**3373. SHRI A. ARUNMOZHITHEVAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that there is no spate in the brutality, indignities and harassment meted out to Scheduled Castes/Scheduled Tribes communities and if so, the details thereof;**

**(b) whether the enactment of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 has not caused any mishap in the country; and**

**(c) if so, the details thereof ?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) Data published by National Crime Records Bureau (NCRB), shows a declining trend.**

**(b) and (c): The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) [PoA] Act, 2018 came into effect from 20.08.2018. The data after 20.08.2018 is not available.**

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